

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.176/AT/2025

Subject : Application under Section 63 of Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4: 3.5 GW): Part B" being established by Rajasthan IV 4B Power Transmission Limited.

Petitioner : Rajasthan IV 4B Power Transmission Limited (RIV4BPTL)

Respondents : Central Transmission Utility of India Limited and Ors.

Petition No.175/TL/2025

Subject : Petition Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV 4B Power Transmission Limited.

Petitioner : Rajasthan IV 4B Power Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Kanika Rai, RIV4B PTL
Shri Biswas Rajran Barik, RIV4B PTL
Shri Moharuram Jat, Objector
Shri Sitaram Jat, Objector
Shri Swapnil Verma, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the instant Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process in respect of "Transmission System for evacuation of power from Rajasthan REZ Ph-IV (Part 4: 3.5 GW): Part B" ("the Project") and for the grant of a transmission licence for establishing the Project.

2. During the course of the proceedings, a group of farmers/landowners also raised their concerns regarding the passing of the Petitioner's transmission line right through the middle of their lands. They *inter alia* also pointed out that they have even

been denied entry to the Petitioner's Office to make their representations in this regard. In response, the representative of the Petitioner clarified that the Petitioner is yet to receive its authorisation under Section 164 of the Electricity Act, 2003, and all such representations will be considered while finalising the route of the transmission lines. He assured that the Petitioner will have a meeting with these land owners/farmers to address their concerns. In view of the above, the Commission permitted the Petitioner to have a meeting with the above farmers/landowners to look into their concerns within 15 days and to file an outcome thereof within a week thereafter.

3. The Commission further directed as under:

(a) The Petitioner to implead POWERGRID (for Dausa S/s), Sterlite (for Beawar S/s), and Developer of Barmer-I PS as a party to the present Petition and file a revised memo of parties within a week.

(b) Admit and issue notice to all the Respondents, including the impleaded Respondents.

(c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(d) CTUIL to file the following information in a given format within two weeks:

i. Inter-Connecting Upstream and Downstream Transmission System in the following table:

Sl. No.	Particulars	Detail of the transmission system	STU/IS TS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/status
1	Upstream Transmission system					
2	Downstream transmission system					

ii. The details of the connectivity/ GNA granted and/ or applications received at Merta-II S/s – AIS as per the following table with the relevant documents:

S. No.	Applicant name	Type of applicant (generator/bulk consumer/distribution licensee etc.)	Quantum of connectivity/GNA granted/applied for (in MW)	Start date of connectivity / GNA	Con BGs furnished
1.					

4. The Petition shall be listed for further hearing on **3.4.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**